

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.304/95

Thursday, this the 11th day of July, 1996.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

P Gopalakrishnan,
Inspector of Income Tax,
Tax Recovery Office,
Calicut.

- Applicant

By Advocate Mr KMV Pandalai

Vs

1. The Central Board of Direct Taxes,
New Delhi
represented by its Secretary.

2. The Director of Income Tax,
(Income Tax & Audit),
Central Board of Direct Taxes,
New Delhi.

3. The Chief Commissioner of
Income Tax,
Central Revenue Buildings,
I.S. Press Road, Ernakulam,
Cochin-682 018.

- Respondents

By Advocate Mr James Kurian, Additional Central Government
Standing Counsel

The application having been heard on 11.7.96 the
Tribunal on the same day delivered the following:

O R D E R

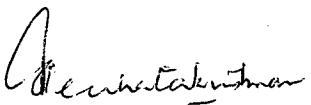
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a declaration that he has passed the
"Departmental Examination for Income Tax Officer Group B held
in 1991". Consequential benefits are also sought. Even the

result of the examination is not published. Without any idea as to the results of the examination ~~to~~, to grant a declaration as prayed for, will be the height of folly. Standing counsel submits that declaration of results "would make no difference". Hence respondents will publish the results of the examination within ten days from today.

2. Application is disposed of as aforesaid. No costs.

Dated, the 11th July, 1996.


PV VENKATA KRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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